

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7751/2021

(Arising out of impugned final judgment and order dated 22-08-2019 in CRLA No. 2100/2012 passed by the High Court of Judicature at Allahabad)

BELANI ALIAS BODRI & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 92259/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 92260/2021 - EXEMPTION FROM FILING O.T.)

Date : 29-10-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Amol Chitravanshi, Adv.
 Mr. Anubhav T. Mishra, Adv.
 Ms. Trishla Malik, Adv.
 Ms. Sarita Mishra, Adv.
 Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s) Ms. Ruchira Goel, Adv.
 Mr. Shantanu Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This Court on 4.10.2021 issued notice in the Special Leave Petition and in the application for interim relief/bail, returnable in three weeks.

Exemptions are allowed.

Leave granted. Admit.

Heard learned counsel appearing for the appellants, learned counsel appearing for the State of U.P. and carefully perused the material available on record.

It is submitted by learned counsel for the appellants that the appellants were residing at a different house and were not present at the place of occurrence. They are aged about 73 years and 76 years respectively and were granted bail during trial and also during pendency of the first appeal before the High Court.

In view of the aforesaid submissions and on going through the records, we grant suspension of sentence/bail to the appellants till the disposal of the present appeal on the terms and conditions to be fixed by the Trial Court.

We, however, make it clear that this order does not examine the merits of the findings against Kishori Lal - husband of the deceased.

(SONIA BHASIN)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR